

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 969/MP/2025

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner of Rs. 24,79,57,740/- along with late payment surcharge of approx. Rs. 12.08 Crore (calculated upto 31.08.2025) towards reimbursement of additional expenditure incurred by it on account of ash transportation expenses incurred by the Petitioner during the period from April 2017 till March 2022.

Petitioner : Korba Power Limited

Respondent(s) : PTC India Limited & Another

Date of hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ravi Kishore, Advocate, PTC
Shri Deepak Khurana, Advocate, KPL
Shri Abhishek Bansal, Advocate, KPL
Ms. Monalika Chaudhary, Advocate, KPL
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, MPPMCL, sought four weeks' time to file its reply. The learned counsel for the Petitioner opposed the said request and prayed for curtailment of the time sought.

2. After hearing both the parties, the Commission directed the Petitioner to furnish the following additional information, after serving a copy to the Respondents, on or before **30.4.2026**:

- a) *Details of compliance with Paragraph 2(10) of the MoEF&CC Notification dated 25.1.2016 regarding transportation of fly ash to specified end users within the prescribed distance, and compliance with the MoEF&CC Notification dated 31.12.2021, along with subsequent amendments, on fly ash utilisation, including issuance of notices to concerned agencies.*
- b) *Clarification as to whether the requirement of providing free transportation cost extends to all end users, including cement manufacturers and other commercial entities, or is limited to specified categories of agencies under the relevant Notifications.*



- c) *Details of the award of fly ash transportation contracts, indicating whether the same has been carried out through a transparent competitive bidding process or otherwise. In case of an award through negotiations, reasons, justification, and supporting documents shall be furnished.*
- d) *End User Certificates along with supporting documents indicating the distance between the project site and end users, and the applicable State Schedule of Rates or any other applicable rates for transportation cost.*
- e) *Details of actual additional expenditure incurred on ash transportation after the MoEF&CC Notification dated 25.1.2016, duly certified by the Auditors, along with justification that the claim is within the limitation under the Limitation Act, 1963.*

3. The Respondents are permitted to file their replies, on or before **14.5.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **28.5.2026**.

4. The Petition shall be listed for hearing on **23.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

